

Annexure - 6

Satra Properties (India) Ltd

Date of Commencement of CIRP- 03/08/2020
List of Creditors as on - 30/11/2021
List of Operational Creditors (Government Dues)

| Sl.No. | Name of the Creditors | Government Department | Details of Claim received | | Details of claim admitted | | | | | | Amount of contingent claim | Amount of any mutual dues that may be set-off | Amount of Claim not admitted | Amount of claim under verification | Remarks, if any | |
|--------|---|-------------------------------------|---------------------------|---------------------|---------------------------|-----------------|-------------------------------------|----------------------------|------------------------|--|----------------------------|---|------------------------------|------------------------------------|--------------------|--------|
| | | | Date of receipt | amount claimed | Amount of claim admitted | Nature of claim | Amount covered by security interest | Amount covered by Gurantee | Whether related party? | % of voting share in COC,if applicable | | | | | | |
| 1 | BSE LTD | BSE | | 16,11,880 | 16,11,880 | | | | | | | | | - | | |
| 2 | Central Depository Services (India) Limited | CDSL | | 88,500 | 88,500 | | | | | | | | | - | | |
| 3 | Assistant Commissioner of State Tax Mum-Vat | Mahadev M Garvad | | 7,69,41,918 | 93,11,601 | | | | | | | | | 3,73,54,911 | 3,02,75,406 | Note 1 |
| 4 | NATIONAL SECURITIES DEPOSITORY LTD | NSDL | | 1,37,706 | 1,37,706 | | | | | | | | | - | - | |
| 5 | Deputy Commissioner, Circle-Works and Leasing Tax Commercial Tax Department Rajasthan | Deputy Commissioner (pankaj panwar) | | 1,38,170 | 1,38,170 | | | | | | | | | - | | |
| 6 | Arvind Ghuge | Service Tax | | 2,59,73,480 | 2,59,73,480 | | | | | | | | | - | | Note 2 |
| 7 | Dr. Ashutosh Kumar Singh TDS | TDS | | 97,14,759 | 97,14,759 | | | | | | | | | - | - | |
| | Total | | | 11,46,06,413 | 4,69,76,096 | | | | | | | | | 3,73,54,911 | 3,02,75,406 | |

Notes on Claims

| | Particulars |
|---|--|
| 1 | Email sent on 17/08/21 for clarification of claim amount, No response received |
| 2 | The GST Dept. has claimed interest for late payment of Service Tax and disallowed the CENVAT credit used in payment of Service Tax per proviso to Rule 4(1) of the CENVAT Credit rules, 2004 the same is admitted now. |